

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2253**

TO BE ANSWERED ON THE 15TH MARCH, 2022/ PHALGUNA 24, 1943 (SAKA)

CUSTODIAL RAPE CASES

†2253. SHRI MAHABALI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of rape cases reported in police custody during each month of last one year, State-wise;**
- (b) the nature and status of the action taken against guilty policemen; and**
- (c) the details of any special remedial measures taken by the Government for addressing the said problem?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): Pursuant to the guidelines issued by the National Human Rights Commission (NHRC), every rape in custody, police or judicial, is to be reported to the Commission within 24 hours of its occurrence. As per the information received from the NHRC, no incident of rape in police or judicial custody has been registered during the period from 01.04.2021 to 08.03.2022. Further, "Police" and "Public Order" are State subjects as per the Seventh Schedule to the Constitution of India. The Ministry of Home Affairs and the National Human Rights Commission (NHRC) have been issuing advisories on measures to curb crime against women, from time

to time, to ensure protection of human rights of women. If an enquiry by the Commission discloses negligence by a police personnel, the Commission recommends to authorities of Central/State governments for initiation of departmental proceedings/prosecution against the erring police personnel. Disciplinary action against the erring police personnel is to be taken by the respective authorities, as per extant rules, procedures, etc.
